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**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**


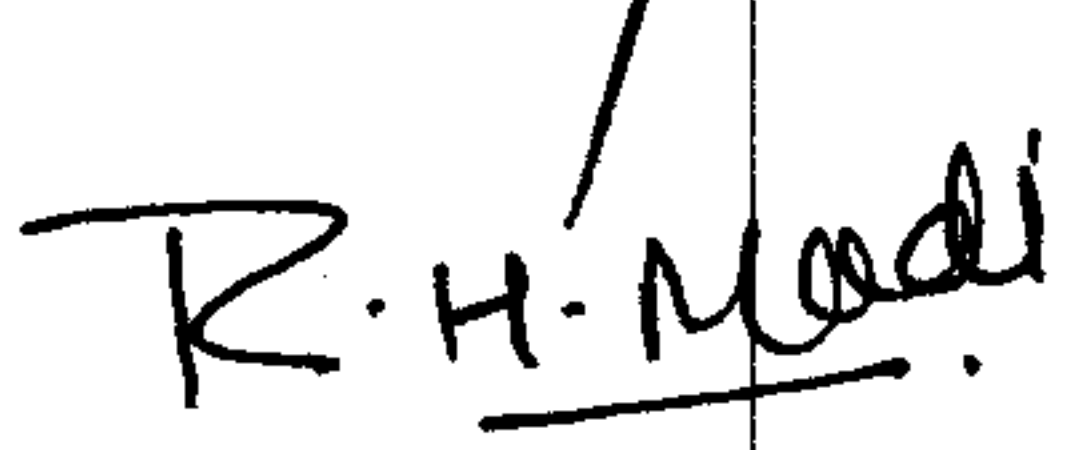
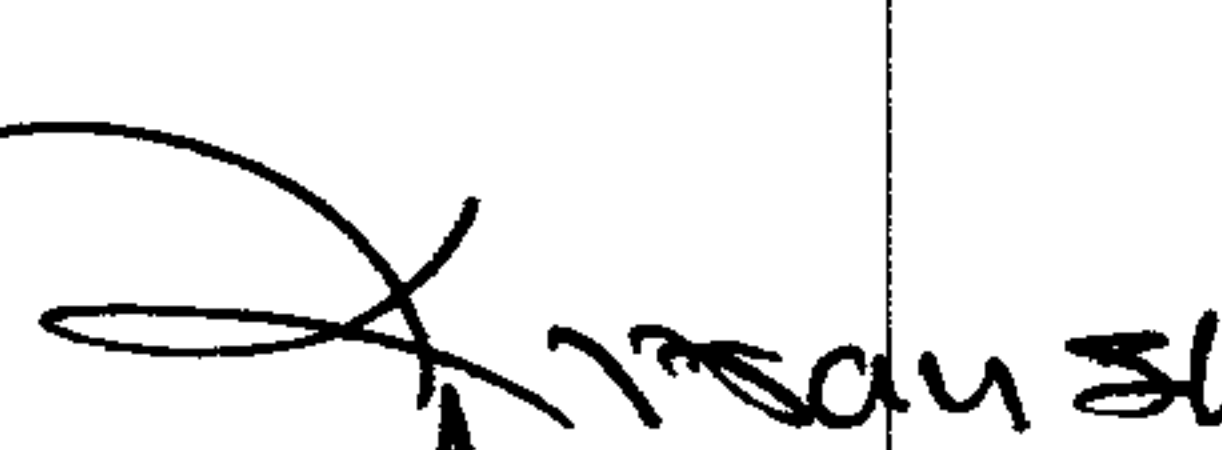
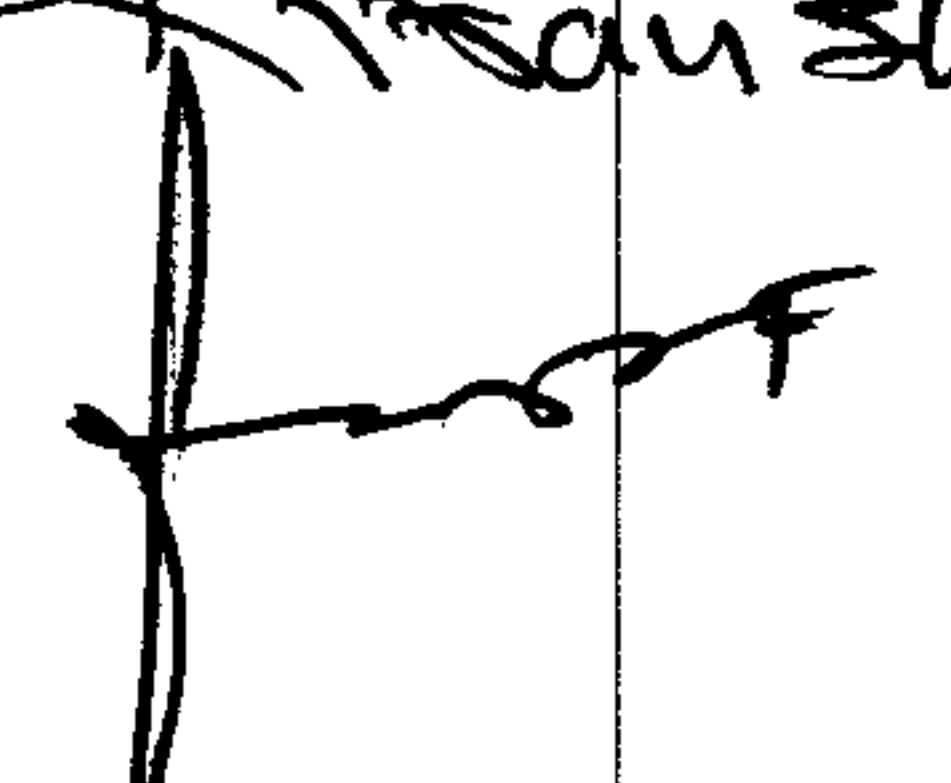
Contempt Application No. 1 /425/NCLT/AHM/2017

Coram: **Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 09.01.2018**

Name of the Company: Sanjivbhai Kiritbhai Patel & Ors.
V/s.
Biocare Remedies Pvt. Ltd. & Ors.

Section of the Companies Act: Section 425 of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	MOIZ RAFIQUE	ADVOCATE	RESPONDENT	
2.	Rutvik Modi	Advocate	Respondent	
3.	KIRAN SHAH	E.N.	Applicant	
4.	BHARAT RAO	Advocate	Applicant	

ORDER

Learned FCA Mr. Kiran Shah with Learned Advocate Mr. B T Rao present for Applicant. Learned Advocate Mr. Moiz Rafique with Learned Advocate Mr. Rutvik Modi i/b Privy Legal Services present for Respondent.

Heard arguments of learned Counsel for Applicant and learned Counsel for Respondent.

Order reserved.


**MANORAMA KUMARI
MEMBER JUDICIAL**

Dated this the 09th day of January, 2018.